

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315

IA-1678/2021, IA-5984/2021, IA-3736/2023

In

IB-921(ND)/2020

IN THE MATTER OF:

RBL Bank Ltd.

.... Petitioner/Applicant

Vs.

GEM Batteries Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent : Mr. Aditya Singla, SSC, CBIC with Ms. Saakshi Garg
and Mr. Ritwik Saha Mr. Akshay Goel, Mr. Harsh Jadon
Advs.

For Liquidator : Mr. Shrey Patnaik, Mr. Ritwik Batra Advs.

ORDER

IA-1678/2021

Ld. Counsel appearing for both the parties have stated that the order dated 07.06.2022 under Section 19(2) of the Code passed by this Adjudicating Authority in IA-1678/2021 has been set aside by the Hon'ble NCLAT and the matter has been remanded back to this Adjudicating Authority vide order dated 19.10.2022. However, the said order dated 19.10.2022 is not on record.

The Liquidator is directed to place on record the order dated 19.10.2022 passed by the Hon'ble NCLAT and the status on the availability of the documents with reference to the application i.e. IA-1678/2021 within one week.

The Applicant is also directed to file a list of documents/information which is still awaited from the Respondents.

List the matter **on 10.05.2024.**

IA-5984/2021

Pleadings are complete.

List the matter for arguments **on 10.05.2024.**

IA-3736/2023

Pleadings are complete.

List the matter for arguments **on 10.05.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**